

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY NEW DELHI
BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 2435/Del/2018
Assessment Year : 2015-16**

Mrs. Nirmal Bansal, W/o R.K. Bansal, 1240, Sector 14, Faridabad, Haryana - 121007 (PAN: ABQPB6884N)	vs	ITO, Ward-2(1), Faridabad.
(Appellant)		(Respondent)

**Appellant by: Mrs. Nirmal Bansal
Respondent by: Shri Saras Kumar, Sr. DR**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal has been filed by the assessee against the order of the learned Commissioner of Income Tax(A), Faridabad dated 13.02.2018 for assessment year 2015-16.

2. At the outset, our attention was drawn to the letter of the appellant, requesting that this appeal may be allowed to be withdrawn, as the assessee has filed the appeal under the Direct Tax Vivad se Vishwas Act, 2020.

3. The Ld. Sr. DR does not have any objection to the said request of the assessee.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court today in the presence of the parties through video conferencing.

Sd/-
(K.N. Chary)
Judicial Member

Sd/-
(G.S. Pannu)
Vice President

Dated: 31st July, 2020
'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar